

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:713
ANSWERED ON:16.05.2000
HUMAN RIGHTS AND DUTIES
RAMDAS ATHAWALE;SIMRANJIT SINGH MANN

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

to the reply given to Unstarred Question No. 3004/14.3.2000 and state :

- (a) whether the Justice Verma Committee has recommended for making Human Rights and Duties as compulsory subject at the school and higher levels of education;
- (b) if so, the details of other recommendations made by the Committee; and
- (c) the progress made so far in the implementation of the said recommendations?

Answer

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a) to (c) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE OKSABHA STARRED QUESTION NO. 713 FOR 16.05.2000 ASKED BY S/SHRI SIMRANJIT SINGH MANN AND RAMDAS ATHAWALE REGARDING HUMAN RIGHTS AND DUTIES.

(a) & (b) : The Justice Verma Committee has recommended that there is need for a fundamental transformation in the direction and approach to curricula for teaching fundamental Duties in schools and teacher education institutions. The Committee has also made recommendations for incorporating Fundamental Duties in the courses/programmes for higher & professional education.

The other recommendations of the Committee include generating awareness and consciousness of Fundamental duties, optimizing benefits from the existing schemes/programmes, protection and improvement for environment, elimination of gender bias, re-orienting teacher education programmes, ensuring the responsibilities of people's representative from Panchayats to Parliament, obligation of Public Administration and civil Servants, administration of Justice, role of business, industry and media in creating awareness of the need to appreciate and internalize the concept and practice of Fundamental Duties. The Committee has further recommended that the current Human rights Education Initiative of the UGC should be referred to as 'Human rights and Fundamental duties Education Initiative'.

(c) : The following steps have been taken for implementation of the recommendations:

- The report of the Committee has been circulated to concerned Ministries/Departments/Organisations of the Government of India, and to the State/UT Governments for necessary action at their end.
- Printing of the Preamble and Article 51a in NCERT publications.
- NCERT has decided to incorporate Fundamental Duties in new/revised curriculum framework.
- Modules of fundamental Rights and National Values have been made available to Teacher Education Institutions.
- Decided that the Human Rights Education Scheme of University Grants commission be renamed as "Human Rights and Duties Education.
- Seventeen Universities identified for inclusion of Post- Graduate Degree/Diploma/Certificate Courses on Human Rights and Duties Education.
- Curriculum Development Committee has been constituted by UGC to prepare model curriculum in various courses in Human Rights and Duties Education.
- The Justice Verma Committee Report has also been sent to the Vice-Chancellors of all the Universities for necessary action.